

| 1                        | 2       | 3       |
|--------------------------|---------|---------|
| Reliance Tel (GSM)       | 8025    | 52408   |
| STel                     | 3374    | 925     |
| Tata Teleservices (CDMA) | 8298    | 104729  |
| Tata Teleservices (GSM)  | 189106  | 132064  |
| Uninor                   | 31019   | 24689   |
| Videocon                 | 5404    | 11633   |
| Vodafone                 | 488250  | 295489  |
| TOTAL                    | 1979600 | 1979600 |

#### **Withdrawal of spectrum allocated in 900 MHz**

527. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether there is any proposal to withdraw the entire illegal spectrum allotted in 900 MHz band to the private telecom operators and instead allot them in 1800 MHz band and charge them for the intervening period as per the recommendations of TRAI;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT): (a) to (c) No, Sir. As per order of February 2002, the additional spectrum would be assigned in 1800 MHz band. Accordingly, additional spectrum beyond 6.2 MHz was allotted to some operators in 900 MHz band subject to availability at the time of such allotments, which does not violate above stated order, as this order does not restrict for allotment of additional spectrum in 900 MHz band.

However, recommendation of TRAI made on 8th February 2011 on spectrum pricing has been received by the Government and same are being examined by an internal Committee of Department of Telecom. Government will take a decision on receipt of the report of the committee accordingly.

#### **Allocation of 900 MHz spectrum illegally**

528. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state: